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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 115/94
REVIEW APPLICATION NO. 115/94
MISC. APPL. NO. (IN OA.)
(IN O.A. NO.) CONT. APPL. (O.A.)

Md. N. D. Ali versus

APPLICANT(S)

Mr. J. L. Sarwate

RESPONDENT(S)

Mr. M. Chanda

APPLICANT(S) ADVOCATE

Mr. S. Ali, Esq. G.S.C.

RESPONDENT(S) ADVOCATE

OFFICE NOTE

DATE

COURT'S ORDER

22.6.94

Learned counsel Mr M.Chanda submits

to list this case on 27.6.1994 for admission. Sr.C.G.S.C Mr S.Ali is present.

Adjourned.

List on 27.6.1994 for consideration of admission.

Ar
Vice-Chairman

6
Member

pg

Temp. adj.

27.6.94

Work suspended due to death of Sr Advocate Mr S.K.Senapati.

Adjourned.

List on 29.6.1994 for consideration of admission.

Ar
Vice-Chairman

6
Member

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OFFICE NOTE

DATE

COURT'S ORDER

29.6.94

Learned counsel Mr M.Chanda submits for permission to join 11 applicants in single application under provision of Rule 4(5) (a) of the C.A.T. (Procedure) Rules, 1987. Perused the application. Cause of action and reliefs sought for are common to all the applicants. Prayer to join 11 applicants in this single application is allowed under the provision of Rule 4(5) (a) of the C.A.T.(Procedure) Rules 1987.

Heard learned counsel Mr J.L.Sarkar on behalf of 11 applicants. Perused the statements of grievances and reliefs sought for in this application.

This application is admitted. Issue notice on the respondents under Registered Post. Learned Sr.C.G.S.C Mr S.Ali receives copy of this application and prays for six weeks time to file counter. Time allowed as prayed for.

List on 19.8.1994 for counter and further orders.

Heard counsel of the parties on the interim relief prayer. Applicants are in service as Casual Worker. Relief sought for is to regularise their services. The respondents are directed not to terminate services of the applicants during pendency of this application.

Also heard counsel of the parties on the second interim relief prayer. Issue notice on the respondents to show cause as to why direction should not be issued to pay minimum in the pay scale of Rs.750-940/-per month to the applicants till regularisation of their services.

List on 19.8.1994 for show cause. Pendency of this application shall not be a bar for the respondents to give

contd...

OFFICE NOTE

DATE

COURT'S ORDER

29.6.94 minimum in the pay scale to the applicants.

Vice-Chairman

Member

Copy of the order be furnished to the counsel of the parties.

By order

Gas. ay
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19-8-94

Mr. J. L. Sarkar and Mr. M. Chanda for

Order d. 29.6.94 (contd.)

v. no. 2936-37 d. 1.7.95

bn
3,676

the applicants. Mr. S. Ali Sr. C. C. S. C. for the respondents. At the request of Mr. S. Ali three weeks time is granted for the counter.

List on 12-9-94.

Vice-Chairman

Member

Requisite copy is on
notice are given on 16.8.94
& issued notice no. 3565-67
d. 22.8.94

lm

10/8/94

10/8/94

18-8-94

Show cause has
not been filed.

Dear'

Adjourned to 5.12.1994.

Vice-Chairman

Member

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Notice duly served
on Respondent d. 1.2.83.

Adjourned to 5.1.1995. Liberty to
file counter in the meantime.

Vice-Chairman

Member

Case ready
as regards
service

Name of appearance
has filed by Mr. S. Ali, nkm
S. C. G. S. D. on behalf of
of, repts No. 1, 2, 3. 6/12

BAN

O.A 115/94

OFFICE NOTE

DATE

COURT'S ORDER

2-12-94

5-1-95

Counter has not been submitted.

① Counter has not been filed.

Adjourned to 6-2-95 for counter and further orders.

② Notice duly served on respondents.

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1/1

5/1/95

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Member

AB.

6-2-95: Learned counsel Mr. M. Chanda for the applicant is present. Mr. A. K. Choudhury Addl. C. G. S. C. prays for four weeks time for submission of written statement on behalf of Mr. S. Ali Sr. C. G. S. C. Time allowed.

6.3.95

Notice 23.5.95

List on 6-3-95 for written statement and further and orders.

By Order.

1m

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Member

Counter has not been filed.

26/5

23.5.95: At the request of Mr. S. Ali, Sr. C. G. S. C. further four weeks granted to file written statement.

Adjourned for orders to 27.6.95.

1) Notice duly served on respds.

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Member

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Vice-Chairman

2) Counter has not been filed.

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26/6

27-6-95

Four weeks for counter! Adjourned
to 7-8-95.Counter has not been
sent.*luc*

• Vice-Chairman

4/8

1m

ba
Member*7-8-95*

8-8-95

Mr. M. Chanda for the applicant.

Mr. S. Ali, Sr. C.G.S.C. for the respondents.
4 weeks for written statements.
Adjourned to 6-9-95 for orders.*luc*

Vice-Chairman

1m

*ba
9/8/95**ba*
Member

6.9.95

Adjourned to 8.11.1995 for orders.

Liberty to file written statement.

ba
Member*luc*
Vice-Chairman

pg

*7-8-95*W/Statement has not
been sent

8.11.95

Adjourned to 2.1.96 for orders.

ba
Member*luc*
Vice-Chairman8.1.96

for hearing

on 19.2.96

*ba
ba*

pg

19-2-96

Mr. M. Chanda for the applicant. Leave note of Mr. S. Ali, Sr. C.G.S.C. for the respondents. The respondents are given as last opportunity to file their written statement within four weeks from to-day. Subject thereto O.A. adjourned for hearing to 8-4-96.

Order d/s 19-2-96

to counsel of Respondent

v. no. 466 d. 23-2-96

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Member

Hill

Vice-Chairman

1m

26-2-96

Do be listed for 25.4.96
hearing 23.4.96

by order
Bom

Mr. M. Chanda for the applicant. Mr.

S. Ali, Sr. C.G.S.C for the respondents.

Counter has not been submitted.

O.A. to be listed for hearing on 4.6.

96. In the meantime respondents may submit written statement with copy to the opposite party.

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Member

1) The case is ready as regards Service of notices

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2) W/statement has not been filed

Learned counsel Mr. M. Chanda for the applicant.

Mr. Chanda submits that the applicant in this O.A. desire to withdraw the O.A. and they have accordingly informed this Tribunal by letter dated 23.2.96 which is in record. In the circumstances the application is dismissed on withdrawal.

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Member (A)

Member (J)

pg

1/8/96